

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 203
CP No. 19/241-242/JPR/2022
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Aahan Goyal & Ors.

...Petitioners

Versus

Dr. (Mrs.) Neha Alavadi & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Mohammad Bilal, Proxy
For the Respondent : Aditya Vijay, Adv.

ORDER

Heard Mr. Mohammad Bilal, Proxy counsel appearing on behalf of Mr. Prateek Kedawat, Adv. for the Petitioners. Mr. Aditya Vijay, Adv. appearing on behalf of the Respondents. Interim order, if any, shall remain continue till the next date of hearing. List the matter for arguments on 21.08.2024.

Sd—

(Rajeev Mehrotra)
Technical Member

Sd—

(Deep Chandra Joshi)
Judicial Member

July 03, 2024